

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE  
BENCH, PUNE**

**ORIGINAL APPLICATION NO 131 OF 2017 (WZ)**

N.R.S.No. VIII/4913/2023

Dr. Prashant Patil .. Applicant

V/s

The State of Maharashtra and Others .. Respondent

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO 2**

I Sanjay Deorao Patil, Age 55 years, Occupation-Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby state on solemn affirmation as under :-

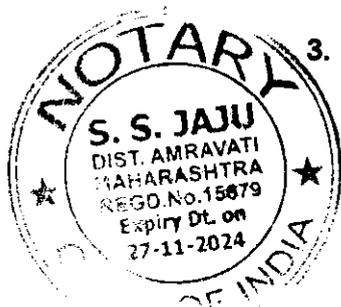
1. I say and submit that in compliance with the order passed by Hon'ble NGT dtd. 24/05/2023, the circular no. BO/JD(APC)/TB-4/B-4586 dtd. 24/11/2016 issued by Maharashtra Pollution Control Board, office at Mumbai in respect of covering of marriage halls under the consent regime, A copy of said circular no. BO/JD(APC)/TB-4/B-4586 dtd. 24/11/2016 **Annexure - "I"**.
2. As per the order passed by Hon'ble NGT in the matter O.A. No. 400/2017 dtd. 23/07/2020 the CPCB has framed the guidelines for control of pollution and enforcement of environmental norms at individual establishments and the area / cluster of restaurants / hotels / motels / banquets etc. and circulated to all states / UTs on 19/03/2020. A copy of said guidelines dated 19/3/2020 is enclosed and marked as an "**Annexure - II**". Accordingly, the Show Causes Notices has been issued to the M/s. Bhatrumandal, 40 Bigha, Malkapur, Dist. Buldhana, vide letter dtd. 04/01/2022, A copy of said Show Causes Notices dated 04/01/2022 is enclosed and marked as an "**Annexure - III**". M/s. The Lions Club Hall, Telephone Colony, Malkapur, Dist. Buldhana vide letter dtd. 05/01/2022 , A copy of said Show Causes Notices dated



**NOTARY**

  
**SWAPNIL S. JAJU**  
NOTARY ADVOCATE  
Amravati (M.S.) India  
Reg.No. 15679

05/01/2022 is enclosed and marked as an "Annexure – IV". and M/s. Shivaji Mangal Karyalaya, Telephone Colony, Malkapur, Dist. Buldhana vide letter dtd. 05/01/2022 A copy of said Show Causes Notices dated 05/01/2022 , A is enclosed and marked as an "Annexure – V". for not obtaining consents under the provisions of Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981. The order has also been passed by Hon'ble NGT in the matter execution application no. 05/2021 (WZ) in O.A. No. 94/2019 (WZ) Deepak Rambhau Gawande Vs. The Commissioner, Akola Municipal Corporation and others in respect of the implementation of the CPCB guidelines.



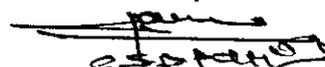
NOTARY

I say and submit that the no. of days for which the respondent no. 5 to 7 M/s. Bhatrumandal, 40 Bigha, Malkapur, Dist. Buldhana, M/s. The Lions Club Hall, Telephone Colony, Malkapur, Dist. Buldhana and M/s. Shivaji Mangal Karyalaya, Telephone Colony, Malkapur, Dist. Buldhana had run the marriage halls without any consent to operate have been calculated and regarding the same, the Environmental Compensation have also been calculated as per the report of CPCB in house committee on methodology of assessing Environmental compensation & action plan to utilize the funds. Accordingly, the no. of days of violation are 582 days for each marriage hall and the Environmental Compensation calculated is Rs. 45,46,875/- (Rs. Forty Five lacs, Forty six Thousands Eight hundred Seventy Five only) for each marriage hall respectively. A copy of methodology of assessing Environmental compensation is enclosed and marked as an "Annexure – VI"

Solemnly affirmed ..... day of ...<sup>9<sup>th</sup></sup>..... August 2023.

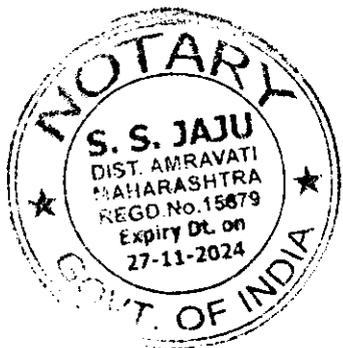
  
**SWAPNIL S. JAJU**  
 NOTARY ADVOCATE  
 Amravati (M.S.) India  
 Reg.No. 15679

For and on behalf of  
 Maharashtra Pollution Control Board

  
 ( Sanjay Deorao Patil )  
 Regional Officer, Amravati.

VERIFICATION

I Sanjay Deorao Patil, Age 55 years, Occupation-Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby verify and state on solemn affirmation that contents of the paragraphs no. 1 and 2 are true and correct to the best of my knowledge, and record and information available with the board office.



Date 09/08/2023

Place Amravati.

Respondent No. 2  
Mr. Sanjay Deorao Patil  
Regional Officer, Amravati.  
Maharashtra Pollution Control Board

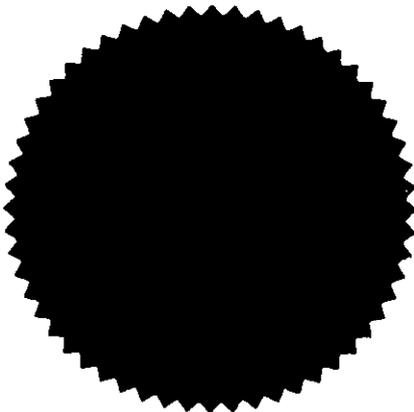
NOTARY

I do swear in the name  
solemnly affirm  
that, This is my name and signature  
(as mentioned) and that the Contents of this  
my affidavit are true and correct.

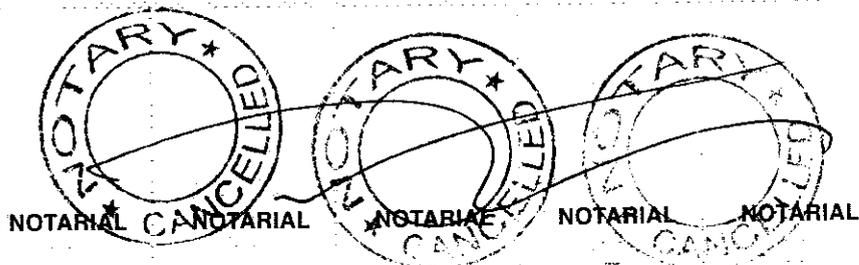
  
Signature of deponent

After Attestation

SWAPNIL S. JAJU  
NOTARY ADVOCATE  
Amravati (M.S.) India  
Reg.No. 15679



N.R.S. No. 4913/2023  
Date... 09/08/2023  
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**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel : (022) 2402 0781, 2401 0437  
 Fax : (022) 2402 4068  
 Web : <http://www.mpcb.gov.in>  
 Email : [enquiry@mpcb.gov.in](mailto:enquiry@mpcb.gov.in)



'Kalpataru Point', 3rd Floor,  
 Opp. Cine Planet Cinema,  
 Sion Circle, Sion (E),  
 Mumbai - 400 022

No. BO/JD (APC)/TB-4/B-4586

Date: 24 / 11 / 2016

**CIRCULAR**

**Sub: Guidelines for Marriage Halls/ Lawns and Club House activity.**

- Ref: 1) Hon'ble NGT(WZ) Application No. 53 of 2015 filed by Vivek Sheshrao Dakne V/s. Maharashtra Tourism Development Corporation.**
- 2) Committee constituted by the MPC Board dtd. 04/02/2016 in the Hon'ble NGT(WZ) application No. 08/2015 filed by Shri Sujal Sahakari Gruha.**
- 3) Consent Committee of the MPC Board dtd 29/04/2016.**
- 4) Minutes of the 166<sup>th</sup> Meeting of the Board.**

.....

An Application bearing No. 53/2015 before Hon'ble National Green Tribunal (Western Zone), Pune regarding Noise and other pollution issues caused by Marriage Halls/Lawns and Club Houses activity in nearby area to the human habitation. The Public Interest Litigation (PIL) was also filed by the aggrieved parties against the cause of the nuisance due to Marriage Halls/Lawns and Club House activity.

In order to ascertain as to whether marriage halls/Lawns and Clubs are to be covered under the consent Regime of MPCB, Committee was constituted vide above cited ref. 2. The above said issue were discussed in details in the Consent Committee meeting dtd. 29.04.2016 and 166<sup>th</sup> MPCB Board's Meeting held on dtd. 20/08/2016.

In the Board 166<sup>th</sup> meeting, MPCB has resolved to bring Marriage Halls/Lawns and Club Houses activity in consent regime and follow the guidelines prepared by MPCB.

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The Marriage halls/ Lawns/ Club Houses are defined in two groups and brought under the consent regime as per the following table –

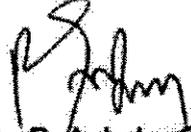
Group	Define	Applicability of consent and enforcement authorities
Group –A	<p>1) The Marriage Halls/ lawns spread over more than 1 Acre area and above or having gathering capacity of 1000 persons and above.</p> <p>2) The Club houses having area of 2000 sq. meter and above or having membership of 500 persons and above</p>	<ul style="list-style-type: none"> <li>• The Marriage halls/ lawns/ Club Houses as defined in the Group A located in Municipal Corporation or "A" class Municipal Council or MMRDA or PMRDA or CIDCO or NIT Nagpur or Cantonment Boards within Corporation / A Class Municipal Council or Cantonment Boards surrounding (within 5 kms radius from the boundary) Corporation or A Class Municipal Council shall be brought under the purview of consent management regime of the Board and they shall apply to the Board for obtaining consent under Water and Air Act. (In order to avoid ambiguity in calculation of gathering capacity of a person, Standards Floor Space index (FSI) as defined by Public Works Department (PWD) and Building Code shall be used).</li> <li>• The Marriage halls/lawns/club Houses as defined in the Group A located in B, C, D and Zila Parishad, Nagar Panchayat, shall follow Guidelines, separately prepared by Maharashtra Pollution Control Board which will be enforced through concerned planning authorities.(Guidelines are enclosed herewith)</li> </ul>
Group –B	<p>1) The Marriage Halls /lawns spread over less than 1 Acre area and having gathering capacity of less than 1000 persons.</p> <p>2) The Club houses having area less than 2000 sq. meter and having membership less than 500 persons</p>	<ul style="list-style-type: none"> <li>• The Marriage halls/ lawns/ Club Houses as defined in the Group B located in Municipal Corporation or "A" class Municipal Council or MMRDA or PMRDA or CIDCO or NIT Nagpur or Cantonment Boards within Corporation / A Class Municipal Council or Cantonment Boards surrounding (within 5 kms radius from the boundary) Corporation or A Class Municipal Council including Municipal Council B, C and D and Zilla Parishad, Nagar Panchayat shall follow guidelines, separately prepared by Maharashtra Pollution Control Board which will be enforced through concerned planning authorities.(Guidelines are enclosed herewith)</li> </ul>
<p>Abbreviations:</p> <ol style="list-style-type: none"> <li>1. MMRDA – Mumbai Metropolitan Regional Development Authority</li> <li>2. CIDCO – City Industrial Development Corporation</li> <li>3. PMRDA – Pune Metropolitan Regional Development Corporation</li> <li>4. NIT – Nagpur Improvement Trust</li> </ol>		

..3..

Concerned planning authorities shall strictly implement & impose said guidelines at the time of granting permission to Marriage Halls/Lawns and Club Houses. Concerned planning authorities shall ensure that Marriage Halls/Lawns and Club House under Consent management regime (Group-A category) shall obtain valid Consent to Operate from the Maharashtra Pollution Control Board within next 45 days.

These Guidelines is come into force with the immediate effect from the date of issue and the Municipal Commissioners/ Chief Officers of all Local Body/ Planning Authorities in the Maharashtra State are hereby directed to implement the above guidelines. All the concerns are hereby directed to implement above Guidelines within 45 days from date of issue of this circular.

D.A.: Guidelines for Marriage Halls/Lawns and Club House.

  
(Dr. P. Anbalagan, IAS)  
Member Secretary

To,

All Divisional Commissioners/ District Collectors/ Municipal Commissioners/ Chief Executive Officer (CEO) Zilla Parishad / Chief Officer Municipal Councils.

- For Information and implementation.

All Regional Officers/ All Sub Regional Officer, M.P.C. Board.

- They are directed to serve the copy of the above guidelines to Divisional Commissioners/ District Collectors/ Municipal Commissioners/ Chief Executive Officer (CEO) Zilla Parishad / Chief Officer Municipal Councils. Planning Authorities as mentioned under their jurisdiction for further needful action towards its implementation.

Copy submitted for information to:

- The Hon'ble Principal Secretary (Env.) and Chairman, M.P.C. Board, Mumbai.

Copy to:

- The A.S.(Technical)/Joint Director(APC)/Joint Director(WPC)/ PSO/RO(HQ)/ RO(Cess), M.P.C. Board, Sion, Mumbai-400022.

D.A.: Guidelines for Marriage Halls/Lawns and Club House.

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**Guidelines for Marriage Halls/Lawns and Club House****❖ Water pollution control measures:**

- Marriage Halls/Lawns and Club House having domestic effluent generation more than 10 M<sup>3</sup>/Day shall provide adequate capacity of sewage treatment plant so as to achieve standards of BOD limit 10 mg/lit. Treated domestic sewage shall be recycled/ reused upto 60% for flushing and cooling purpose and remaining shall be used on land for gardening purpose. The final disinfection needs to be done by appropriate doses of Ozone.
- Marriage Halls/Lawns and Club House having generation less than 10 M<sup>3</sup> per day shall provide adequate capacity of Septic Tank and Soak Pit and the overflow, if any shall be used on land for gardening purpose. The soak pit shall be got cleaned periodically.
- In order to save water resources and minimize waste water generation, effective water saving devices should be installed and appropriate water saving and/or water/reuse/recycle programmes should be implemented.

**❖ Noise pollution control measures:**

- Use of Loudspeakers/ D J System/ Dolby System in Marriage Halls/Lawns and Club House shall require prior permission of competent Authority, so as to avoid nuisance in nearby /surrounding area of Marriage Halls/Lawns and Club House.
- No one shall beat a drum or tom-tom or blow a trumpet or beat or sound any instrument or use any sound amplifier at night (between 10.00 p.m. and 6 a.m.).
- Acoustic enclosure/ sound barriers shall be provided at Marriage Halls/ Club House and within the Lawn premises natural dense vegetation shall be done so as to maintain prescribed standards of noise at the periphery of Marriage Halls/ Club House and Lawn.
- The peripheral noise level shall not exceed more than 5 dB (A) than the ambient air quality standards specified for the area in which it is used, at the boundary of private place.
- There shall be a complete ban on bursting sound emitting firecrackers between 10 pm and 6 am.
- Noise Pollution (Regulation and Control) Rules, 2000 and its amendments there off shall be strictly followed.

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**❖ Solid waste pollution control measures:**

- Biodegradable solid waste should be treated by organic waste converter and treated waste (Manure) should be utilized for gardening purposes.
- Non-Biodegradable solid waste shall be properly collected and segregated and shall be disposed to authorized municipal solid waste disposal facility.
- Solid Waste Management Rules, 2016 and its amendments there off shall be strictly followed.

**❖ Air pollution control measures:**

- Properly designed exhaust system shall be provided in kitchens. There should be no free passage in the premises through which cooking fumes and odor could escape to the neighboring areas.
- Appropriate air pollution control equipment with the adequate stack height should be installed such that there should be no visible fumes emission from the kitchen exhaust and the emission should not cause any odor nuisance to the nearby sensitive receptors such as residential premises, school, hospitals etc.
- Diesel Power generating sets for backup power should be acoustically enclosed type with adequate stack height and conform to rules made under the Environment (Protection) Act, 1986.

**❖ General measures:**

- Traffic congestion near the entry and exist points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- Buffer zone around periphery of Marriage Halls/Lawns and Club Houses shall be maintained by dense plantation.

..Sd..

(Dr. P. Anbalagan, IAS)  
Member Secretary

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227 CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST  
Date: March 19, 2020

No. B-31013/30/2020/UPC-I/2020  
T6



The Chief Secretary  
Government of Madhya Pradesh  
M P Mantralaya Vallabh Bhawan,  
Bhopal - 462004  
Madhya Pradesh

Subject: Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc.

Ref.:

1. Hon'ble NGT Order dated December 20, 2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Versus Union of India & Ors.
2. CPCB's letter dated 24.10.2010 in compliance with Hon'ble NGT Order dated 19.09.2019 issued to all SPCBs/PCCs.
3. Hon'ble NGT Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Versus Union of India & Ors.

Sir,

Hon'ble NGT vide Order dated December 20, 2019 passed following directions to CPCB in the above matter:

- i. CPCB may finalise its draft guidelines dated 16.12.2019 referred to in para 13 above in the light of observations in paras 20 and 21 above and circulate the same to all the States/UTs within one month. The PCBs/PCCs may, in consultation/coordination with concerned State Authorities, adopt the same with necessary modifications but without diluting its essence and furnish status report about compliance to CPCB within three months but before 30.04.2020.
- ii. PCBs/PCCs may in particular ensure compliance of directions in para 21 above.
- iii. CPCB may compile the data and furnish a comprehensive report before the next date."

In compliance with the above, "Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/ Motels/Banquets etc." has been prepared and finalized by CPCB. Said Mechanism/Guidelines is being issued to all the States/UTs for taking necessary action at their as per Hon'ble NGT's Order.

Encl.: As above

Yours sincerely

SE-17  
CC(BMW)  
AS/Report  
LO  
6/6/2020

[Divya Singh  
Divisional Head, UPC-I Division]

Copy to:

✓ The Member Secretary  
Madhya Pradesh Pollution  
Control Board  
Parayavaran Parisar, E-5,  
Arera Colony  
Bhopal - 462 016, Madhya  
Pradesh

The PCBs/PCCs are requested to comply with the Hon'ble NGT's Order cited above, to adopt the Mechanism/Guidelines prepared by CPCB with necessary modifications but without diluting its essence and furnish Modified Mechanism/Guidelines and status report about compliance as enclosed format to CPCB before 30.04.2020.

SALHI  
15/3/2020

Handwritten signature and date 15/3/2020

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**Mechanism/Guidelines**  
**for**  
**Control of Pollution and Enforcement of Environment Norms**  
**at**  
**Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets**  
**etc.**

**Prepared by**

**Central Pollution Control Board**  
**Pariviesh Bhawan, East Arjun Nagar, Delhi – 110032**

**(In compliance with the Hon'ble NGT Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Vs Union of India &Ors.)**

**Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/ Motels/ Banquets etc.**

**1.0 Background**

Hon'ble NGT vide Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. stated that –

*“12. There can be no dispute that violation of environment norms having adverse impact on environment and public health cannot be ignored. Apart from formalizing and enforcing the action plan reproduced above, the MoEF&CC may evolve appropriate siting guidelines as well as mechanism for undertaking impact assessment either of individual establishments or of the area/cluster to ensure that activities beyond carrying capacity of the area are duly regulated to enforce the ‘Precautionary’ principle as well as ‘sustainable development’. The MoEF&CC may also review the reports which may be furnished by the CPCB in respect of progress made by the SPCBs/PCCs. We direct the MoEF&CC to entrust the responsibility of evolving mechanism for mitigation to the CPCB which is a statutory body under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 and/or any other expert/institution. It will be appreciated if the CPCB can lay down suitable guidelines for the regulation of such entities, within the framework of law. The guidelines must provide for coercive measures in case of violations and also a monitoring mechanism.”*

Further, Hon'ble NGT, vide Order dated 17.12.2019 on the matter highlighted various practical issues and requirements like parking provisions, rain water harvesting system, installation of CCTV cameras, GPS systems and the likes (paras 20 & 21) for consideration and incorporation in CPCB's mechanism/guidelines et also passed the following relevant direction-

*“22. (i). CPCB may finalize its draft guidelines dated 16.12.19 referred to in para 13 above in light of observations in paras 20 and 21 above and circulate the same to all the States/UTs within one month. The PCBs/PCCs may, in consultation/coordination with concerned State Authorities, adopt the same with necessary modifications but without diluting its essence and furnish status report about compliance to CPCB within three months but before 30.04.2020.”*

In compliance with the above Order, Central Pollution Control Board (CPCB) approached all the State Pollution Control Boards/Pollution Control Committees (vide letter dated 24.10.2019, **Annexure-I**) requesting them to provide relevant information about operation and pollution control initiatives/policy (if any) adopted in case of marriage halls, banquets, restaurants and similar other venues of mass gatherings. Only three PCBs/PCCs namely Tamil Nadu State Pollution Control Board, Meghalaya State Pollution Control Board and Madhya Pradesh Pollution Control Board replied submitting limited data and information about marriage halls/banquets operating under their jurisdictions. Two detailed inspection reports prepared by

CPCB in connection with NGT O.A. No. 1008/2018 and O.A. No. 412/2018 were also available for reference. Based on information submitted by the SPCBs/PCCs, technical inputs taken from CPCB inspection reports and relevant literature survey, guidelines/mechanisms for control of pollution and enforcement of environmental laws in marriage halls, banquets, etc. has been prepared and presented below.

## **2.0 Major Environmental Issues related to marriage halls, banquet halls, party venues**

With the paucity of space, marriage halls, banquet halls, party venues, etc., have now become a social necessity. Apart from marriages, these venues are also increasingly being used for celebrating birthdays, organizing religious functions, get-togethers and other events. Unlike the bigger star hotels doing business all throughout the year, marriage halls, banquets, party venues, etc. are essentially operated occasionally particularly during marriage seasons, religious festivals, etc. Party venues, including smaller and bigger ones, hold approximately 15 to 30 events per year. For hosting a single big event, these halls/venues generally remain operational for about 05 days (including 02 days before the event for preparations, the event-day and 02 days after the event for clearing and dismantling temporary fixtures/stages, etc.). All banquets and party halls may not have indigenous kitchens for cooking and serving foods. Banquets/party halls having no kitchens normally outsource cooking/food requirements to some outside caterers/agencies who cook/prepare foods at a different place and transport the same to the party halls/banquets for serving guests. Banquets/party halls having own kitchens/cooking arrangements may be more polluting than the ones having no kitchens of their own.

In general, marriage halls, party venues and the likes end up creating water pollution, air pollution, solid waste problems, noise pollution and also cause public inconveniences due to lack of adequate infrastructures like - vehicle parking space, proper waste collection and disposal systems, improper storage provisions etc. Following are the major environmental issues concerning marriage halls, banquets, party venues, etc. particularly identified after reviewing the available information/reports.

### **2.1 Water Pollution**

Major sources of Water pollution include:

- Washing of utensils and food items
- Washing of kitchen floors
- Poor housekeeping
- Laundry ( as applicable)
- Improper maintenance of connecting drains
- Sewage

Further, such party halls are also found to extract groundwater indiscriminately without taking proper permission from the concerned local authority. Lackluster attitude towards implementation of water conservation measures and adoption of rainwater harvesting provisions also results in large quantity of water consumption

### **2.2 Air Pollution**

Major sources of Air pollution include:

- Kitchen: Inadequate exhaust treatment options like proper ducting, hooding, draft fans, etc. and use of conventional fuels
- DG Sets: Inadequate stack height and improper maintenance of DG sets,
- Bursting of fire crackers
- Coal fired tandoors
- Traffic congestion due to improper parking

### **2.3 Solid Waste Management**

Source of solid waste include:

- Kitchen waste
- Plastic waste from Packaging and use of disposable plastic items such as cups, plates , glasses etc
- Left over food items

Haphazard collection, storing and careless disposal of wastes are real concerns in case of such establishments.

### **2.4 Noise pollution**

Major source of Noise pollution include:

- Loudspeakers and DJ music,
- Bursting of crackers,
- Operation of DG sets without having proper acoustic enclosures
- Traffic congestion due to improper parking

### **2.5 Infrastructure issues related to parking etc.**

Most of the existing banquet halls are found to be adjacent to the main roads without having any indigenous parking facilities of their own. Therefore, during occasions, large numbers of cars/vehicles are parked on the main road thereby causing huge congestion and nuisance in the adjoining areas.

### **3.0 Mechanism/Guidelines/Mitigation measures**

The mechanisms and options for control of pollution and enforcement of environmental laws with particular focus on the common environmental issues symptomatic to such establishments are outlined below.

#### **3.1 Water Pollution**

##### **(i) Effluent Treatment Plant**

- a. The units shall provide effluent/sewage treatment plant. Entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP.
- b. EP Rules specify effluent discharge norms for (A) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers & (B) Hotels. Details of same are as given below:

**(A) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers.**

A restaurant with minimum seating capacity of 36 shall install ETP and treated effluent water from ETP installed should meet existing Environmental Standard notified by the MoEF&CC vide GSR 794(E) dated 04.11.2009 and reproduced as under. The standard may be made stringent by concerned SPCB/PCCS.

Parameters	Effluent Standards (Limiting concentration in mg/l, except pH)	
	Inland surface water	On land for irrigation
pH	5.5-9.0	5.5-9.0
BOD <sub>3days, 27°C</sub>	100	100
Total Suspended Solids	100	100
Oil & Grease	10	10

**(B) Effluent discharge norms for hotels**

Hotel type	Parameters	Effluent Standards (Limiting concentration in mg/l, except pH)	
		Inland surface water	On land for irrigation
Hotel with at least 20 bedrooms	pH	5.5-9.0	5.5-9.0
	BOD <sub>3 days, 27°C</sub>	30	100
	Total Suspended Solids	50	100
	Oil & Grease	10	10
	Phosphate as P	1.0	-
Hotel with less than 20 bedrooms or a banquet hall with minimum floor area of 100 m <sup>2</sup> or a restaurant with minimum seating capacity of 36	pH	5.5-9.0	5.5-9.0
	BOD <sub>3 days, 27°C</sub>	100	100
	Total Suspended Solids	100	100
	Oil & Grease	10	10

Effluent from the unit shall comply with the above norms as applicable

- c) The units shall provide effluent treatment plant as proposed and maximize reuse of treated sewage in toilet flushing, floor washing, gardening and other non-potable purposes.
- d) The unit shall install water meters to record the daily consumption of water and separate electromagnetic flow meter at the inlet and outlet of effluent treatment plant to record actual flows on a daily basis.

- e) The unit shall install separate energy meters also to record the daily energy consumption of the effluent treatment plant on daily basis prior to completion of the project.
- f) The treated water has to be discharged as per conditions specified by the SPCBs/PCCs
- g) The quality of treated sewage and trade effluent should be analyzed regularly once in a month and report shall be furnished to SPCB/PCC. Moreover, SPCBs/PCCs are required to carry out surprise cross-checks.
- h) In case of bigger halls/star hotels with the capacity of hosting more than 500 people/guests, the halls shall install water meters to record daily consumption of water along with separate electromagnetic flow meters at the inlet and outlet of effluent treatment plants to record actual flows during events. The units having capacity of hosting less than 500 people/guests are required to install water meters only for recording consumption.
- i) Provisions/arrangements for utilizing treated wastewater for gardening and non-potable uses need to be done in case of all such units (smaller & bigger).
- j) The local authorities to ensure that necessary arrangement for collection and treatment of waste water generated from these units

***(ii) Ground water extraction***

- a) Necessary permissions should be obtained from concerned Authorities for extraction of groundwater.
- b) SPCB/ PCC to take action against units for unauthorized or illegal ground water extraction without proper permissions from concerned Authorities.
- c) Groundwater extraction pits/points should have required meters for recording flow/quantity of water extraction and the same shall be within the limit/quantity approved by the concerned Authority.

***(iii) Water Conservation Measures***

- a) Maximize reuse of treated water for non-potable purpose/gardening, etc.
- b) All the units shall furnish quarterly reports to the concerned SPCBs/PCCs showing quantity of water consumption (month-wise) and quality of treated water.
- c) Rain water harvesting systems must be installed by all units in consultation with the concerned Agency. Bigger hotels/halls need to make arrangements for both roof-top and ground-based harvesting of rain water. In case roof-top harvesting is not possible/viable, the smaller halls/venues having hosting capacity of less than 500 persons/guests should then go for ground-based/artificial storage systems, storage tanks and other similar arrangements.
- d) Along with bigger hotels, all marriage halls/venues need to use efficient fixtures such as low flow shower heads, bath, sink faucet aerators, low flow toilets etc.

### **3.2 Air Pollution**

#### **(i) Gensets and Fuel**

- a) Units to use approved fuel (e.g. LPG, PNG, Charcoal for tandoor, boiler, etc.). Preference should be given to cleaner fuels in such cases
- b) The units shall properly channelize the fugitive emissions including emissions from cooking & kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions
- c) Only Gensets having necessary Type Approval for emissions/ Noise level from the concerned agencies to be installed at the premises
- d) The unit shall provide stack for the emissions from the generator as well as acoustic enclosure for Gensets as per the specified norms

#### **(ii) Energy Conservation Measures**

- a) Application of solar energy in various areas such as illumination, water heating should be promoted
- b) Use of inverters instead of Diesel Generator Sets to be encouraged
- c) Use of LED bulbs should be adopted

#### **(iii) Consent to establish and Consent to operate**

- a) As per the Water Act 1974 and Air Act 1981 units obtain Consent to Establish (NOC) before commencement of the construction activities and Consent to Operate (CTO) before starting operation of the Units (individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.) from the concerned SPCB/PCC.
- b) Further, the SPCB/PCC to direct the defaulting units for paying environmental compensation for damaging the environment considering their operations despite being non-compliant.
- c) The SPCB/PCC may workout and assess the amount of environmental compensation in-line with the mechanism for charging environmental compensation as evolved by the CPCB.

### **3.3 Solid Waste Management**

- (a) The units shall properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
- (b) As per clause 3 (8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/day fall under the category of 'Bulk Waste Generator' and should ensure compliance with the provisions of the Rules, and in specific the following::
  - **13(1)(d)** Store horticulture waste and garden waste generated from such premises separately in within the own premises and
  - 
  - **13 (2)** No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

- 
- **13 (8)**All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.
- (c) The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converter and the treated compost shall be used as manure.
- (d) The unit shall ensure that the hazardous waste (used oil, used batteries) generated in the premises are collected properly and disposed only to authorized recyclers registered with MoEF&CC/CPCB and valid operating license of SPCB/PCC.
- (e) The unit shall minimize use of disposable plastic on its premises and ensure its disposal through recyclers registered with SPCB/PCC for recycling plastic waste
- (f) *The concerned local authorities shall make necessary arrangement for collection and processing of waste from these units in accordance with provisions of SWM Rules*

#### **3.4 Noise pollution**

- (a) The unit shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000.
- (b) The unit shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.
- (c) DJ Set, if used should be operated within the premises till 10 PM only. No loudspeakers and bands should be permitted beyond 10 PM.
- (d) D.G. sets shall comply with the provisions of Noise Pollution control limits.
- (e) Use of only green crackers to be permitted upto 10 PM as per Hon'ble Supreme Court Guidelines.

#### **3.5 Infrastructure issues & Other Requirements**

- (a) Infrastructure requirement

The units come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. Accordingly the following to be complied with:

- (i) Parking facilities
  - Adequate infrastructure arrangements may be made w.r.t parking in the area by Local Authorities. The parking capacity to be in line with the hosting capacity of such units.

- In areas where public parking is not commonly possible, banqueting area may be restricted and provision for parking to be made within the units' premises. Alternatively, the units may outsource parking to authorized parking lots subject to satisfaction of traffic authorities. Valet parking facilities may be provided in such areas

(ii) Traffic movement

- The local authorities to ensure adequate space for movement of vehicles
- Since it has been observed that due to the use of horse drawn carriages during Barat Processions the traffic crawls due to narrowing of the Right of Way (ROW), to ban the use of such carriages should be banned in areas not having adequate space for movement of vehicles
- The use of DG sets kept on trucks/trolleys during the Barat Processions also causes air and noise pollution, apart from creating traffic congestion; hence, the use of DG sets during such processions needs to be prohibited in not having adequate space for movement of vehicles.
- Prior permission for such processions to be taken from local authorities

(iii) Fire safety

The units to make adequate arrangements for fire safety and obtain fire safety certificate from the respective State Government agencies

The units to take permission from the local authorities for the hosting capacity of such units ; which is to be commensurate with the facilities provided within the unit as well as the common infrastructure facilities of the area. Local Authorities to ensure adequacy of infrastructure facilities. for existing units before granting necessary permissions. In case it is not possible to provide these facilities required for existing units, such units may be shifted out of the area. Fresh approval to new units to be considered based on the adequacy of these facilities

- (b) Building plans to be approved by concerned authorities. Local Authorities to ensure that these units are operating in compliance with approved building plans and without any parking & traffic issues.
- (c) Bigger units/star hotels shall develop green belt on its premises and shall furnish the green belt development plan while applying for consent to operate

## 5.0 Conclusion

- a) Individual units to provide necessary facilities for control of air, water & noise pollution, solid waste management, etc as enumerated in the previous sections.
- b) Individual units to take necessary approvals from the concerned authorities as listed below:
  - Consent to Establish under Air/Water Act
  - Consent to operate under Air/Water Act
  - Permission for concerned Authorities in accordance with provisions of Noise Rules
  - Permission for Ground Water Extraction from concerned Authorities , if required

- Building Plan Approval from concerned Authorities
  - Fire Safety Certificate/NoC from concerned Authorities
- c) Local Authorities to ensure provision of adequate common facilities for water pollution, solid waste management, parking etc
- d) The State Board to have robust monitoring mechanism to evaluate compliance with norms of such units atleast twice a year. As per NGT Directions, SPCBs/PCCs are required to submit compliance report to CPCB as per the enclosed format (Annexure I )

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**MAHARASHTRA POLLUTION CONTROL BOARD**

Regional Office Amravati

Tel. No. (0721)-2563593/94  
 fax : (0721) -2563597  
 e-mail : [roamravati@mpcb.gov.in](mailto:roamravati@mpcb.gov.in)



Sahkar Surbhi Bapat Wadi, Near  
 Vivekanand Colony, Amravati.  
 Pin-444601.

No : MPCB/SCN/2112210007

Date :-04/01/2022.

To,  
**M/s Bhatrumandal**  
**40 Bhiga, Malkapur**  
**Tal.-Malkapur, Dist.-Buldana.**

**Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.**

- Ref: -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.**  
**2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.**  
**3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.**  
**4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd. 27.07.2017.**  
**5) Board official visit dtd. 12/11/2021**

**WHEREAS,** It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

**AND WHEREAS,** Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

**AND WHEREAS,** in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green

Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

**AND WHEREAS,** Board Officials visited your Marriage/function hall on 12/11/2021 observed that:

1. Representative of your Marriage/function hall Shri. Vasant O. Bonde, Secretary reported that your marriage hall is constructed on an area of approximate 19,500 Sq. Ft.
2. Your Marriage/function hall is having kitchen but you have not installed composting facility for prior arrangement of the Solid Waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.
3. You have not provided Sewage Treatment plant/Effluent Treatment Plant for the treatment of effluent arising from Kitchen and Marriage/function hall activity.
4. You are having Borewell, but you have not obtained NOC from CGWA for the extraction of ground water.
5. The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converted and the treated compost shall be used as manure. During visit it is observed that your Marriage/function hall has not provided such kind of facility. It is mandatory to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
6. Your Marriage/function hall is situated in the vicinity of residential area 40 bigha and Hospital named Astha Hospital.
7. Authority of Marriage/function hall has not applied to obtain Consent to Operate from M.P.C.B. as per the provisions of EP (Act) 1986 and the Rules framed thereunder.
8. Your Marriage/function hall has not adopted rainwater harvesting system for sustainable use of water.

**AND WHEREAS,** in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust

system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

**AND WHEREAS,** from the records it is observed that you are operating your hotel/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within **15 days** positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE  
MAHARASHTRA POLLUTION CONTROL BOARD**

**(Sanjay D. Patil)**

**I/c Regional Officer, Amravati**

**Copy submitted to :-**

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

**Copy to :-**

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage/function hall within stipulated time and submit the compliance report accordingly.



Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

**AND WHEREAS,** Board Officials visited your Marriage/function hall on 12/11/2021 observed that:

1. Representative of your Marriage/function hall Shri.Vijay Singh Khadka reported that your Marriage Hall is closed since two and half years due to COVID-19 Pandemic.
2. It is further reported that during functions your staff prepare food at open premises of the marriage hall.
3. Your Marriage/function hall has not provided kitchen with proper ducting/hood arrangement and proper exhaust system.
4. You have not installed composting facility for prior arrangement of the Solid Waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.
5. You have not provided Sewage Treatment plant/Effluent Treatment Plant for the treatment of effluent arising from Kitchen and Marriage/function hall activity.
6. You are having Borewell, but you have not obtained NOC from CGWA for the extraction of ground water.
7. The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converted and the treated compost shall be used as manure. During visit it is observed that your Marriage/function hall has not provided such kind of facility. It is mandatory to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
8. Your Marriage/function hall is situated in the vicinity of residential area Telephone Colony and Ganesh Nagar.
9. Authority of Marriage/function hall has not applied to obtain Consent to Operate from M.P.C.B. as per the provisions of EP (Act) 1986 and the Rules framed thereunder.
10. Your Marriage/function hall has not adopted rainwater harvesting system for sustainable use of water.

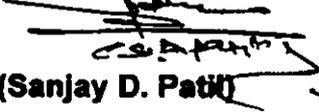
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the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

**AND WHEREAS,** from the records it is observed that you are operating your Marriage/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within 15 days positively else further legal action may be initiated against your hotel/function hall please, note.

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3. The Law Officer (HQ), MPC Board Mumbai.

**Copy to :-**

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage/function hall within stipulated time and submit the compliance report accordingly.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Regional Office Amravati

Tel. No. (0721)-2563593/94  
 fax : (0721) -2563597  
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Sahkar Surbhi Bapat Wadi, Near  
 Vivekanand Colony, Amravati.  
 Pin-444601.

No : MPCB/SCN/2112210008

Date :-05/01/2022.

To,  
**M/s Shivaji Mangal Karyalay**  
**(Shri Chhatrapati Shivaji Pratishtan)**  
**Telephone Colony, Malkapur,**  
**Tal.-Malkapur, Dist.-Buldana.**

**Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.**

- Ref: -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.**  
**2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.**  
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**5) Board official visit dtd. 12/11/2021**

**WHEREAS,** It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

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**AND WHEREAS,** Board Officials visited your Marriage/function hall on 12/11/2021 observed that:

1. Representative of your Marriage/function hall Shri. Nivrutti Kadu reported that your marriage hall and Lawn both are operated by Shri. Chhatrapati Shivaji Pratishthan.
2. It is further reported that marriage hall is constructed on an area of approximate 8500 Sq. Ft. and Marriage Lawn is established on an area of approximate 1750 Sq. Ft.
3. Your Marriage/function hall is having kitchen but you have not provided proper ducting/hood arrangement and proper exhaust system.
4. You have not installed composting facility for prior arrangement of the Solid Waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.
5. You have not provided Sewage Treatment plant/Effluent Treatment Plant for the treatment of effluent arising from Kitchen and Marriage/function hall activity.
6. You are having Borewell, but you have not obtained NOC from CGWA for the extraction of ground water.
7. The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converted and the treated compost shall be used as manure. During visit it is observed that your Marriage/function hall has not provided such kind of facility. It is mandatory to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
8. Your Marriage/function hall is situated in the vicinity of residential area Telephone Colony.
9. Authority of Marriage/function hall has not applied to obtain Consent to Operate from M.P.C.B. as per the provisions of EP (Act) 1986 and the Rules framed thereunder.
10. Your Marriage/function hall has not adopted rainwater harvesting system for sustainable use of water.

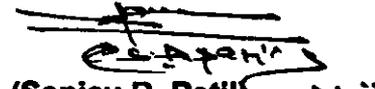
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**AND WHEREAS**, from the records it is observed that you are operating your Marriage/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within 15 days positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE  
MAHARASHTRA POLLUTION CONTROL BOARD**

  
(Sanjay D. Patil)

**I/c Regional Officer, Amravati**

**Copy submitted to :-**

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2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

**Copy to :-**

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage/function hall within stipulated time and submit the compliance report accordingly.

**Environmental Compensation in r/o M/s. Bhatrumandal, located at Chalis Bigha, Malkapur, Tq. Malkapur, Dist. Buldhana (Marriage Hall) as per the order passed by Hon'ble NGT in the matter O.A. No.131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others and as per report of CPCB in house committee on methodology for assessing Environmental Compensation and action plan to utilize the funds.**

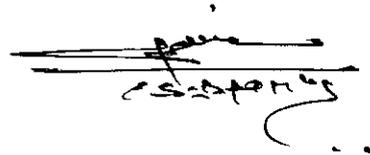
With reference to the Order Passed by Hon'ble NGT in the matter O.A. No. 131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others, dtd. 24/05/2023 for operating the marriage hall without consent to operate is calculated as below :-

Sr.No.	Factors	Particulars
1	Pollution Index (PI)	50 (Average pollution index for orange category)
2	Date of Show Cause Notice issued under Section 33 A of the Water (P&CP) Act, 1974, under Section 31 A of the Air (P&CP) Act, 1981, vide letter no. MPCB/SCN/2112210007, dtd. 04.01.2022.	Date - 04/01/2022.
3	Violation upto date	Date- 08/08/2023.
4	No. of days of violation (N)	582 Days
5	A factor in Rs. for EC (R)	250 (As suggested in the report of CPCB)
6	Factor for scale of operation (S)	0.5
7	Location factor (LF)	1.25 (As the population is less than 1 million)

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 50 \times 582 \times 250 \times 0.5 \times 1.25$$

EC = 45,46,875/- (Rs. Forty Five lacs, Forty six Thousands Eight hundred Seventy Five only).



**Environmental Compensation in r/o M/s. Lions Club Hall, Telephone Colony, Malapur, Tq. Malkapur, Dist. Buldhana (Marriage Hall) as per the order passed by Hon'ble NGT in the matter O.A. No.131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others and as per report of CPCB in house committee on methodology for assessing Environmental Compensation and action plan to utilize the funds.**

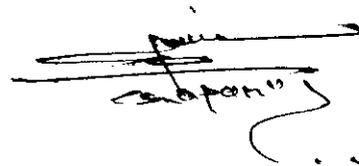
With reference to the Order Passed by Hon'ble NGT in the matter O.A. No. 131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others\_dtd. 24/05/2023 for operating the marriage hall without consent to operate is calculated as below :-

Sr.No.	Factors	Particulars
1	Pollution Index (PI)	50 (Average pollution index for orange category)
2	Date of Show Cause Notice issued under Section 33 A of the Water (P&CP) Act, 1974, under Section 31 A of the Air (P&CP) Act, 1981, vide letter no. MPCB/SCN/211221009, dtd. 05.01.2022.	Date – 05/01/2022.
3	Violation upto date	Date- 08/08/2023.
4	No. of days of violation (N)	582 Days
5	A factor in Rs. for EC (R)	250 (As suggested in the report of CPCB)
6	Factor for scale of operation (S)	0.5
7	Location factor (LF)	1.25 (As the population is less than 1 million)

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 50 \times 582 \times 250 \times 0.5 \times 1.25$$

EC = 45,46,875/- (Rs. Forty Five lacs, Forty six Thousands Eight hundred Seventy Five only).



**Environmental Compensation in r/o M/s. Shivaji Mangal Karyalaya Telephone Colony, Malapur, Tq. Malkapur, Dist. Buldhana (Marriage Hall) as per the order passed by Hon'ble NGT in the matter O.A. No.131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others and as per report of CPCB in house committee on methodology for assessing Environmental Compensation and action plan to utilize the funds.**

With reference to the Order Passed by Hon'ble NGT in the matter O.A. No. 131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others\_dtd. 24/05/2023 for operating the marriage hall without consent to operate is calculated as below :-

Sr.No.	Factors	Particulars
1	Pollution Index (PI)	50 (Average pollution index for orange category)
2	Date of Show Cause Notice issued under Section 33 A of the Water (P&CP) Act, 1974, under Section 31 A of the Air (P&CP) Act, 1981, vide letter no. MPCB/SCN/2112210008, dtd. 05.01.2022.	Date – 05/01/2022.
3	Violation upto date	Date- 08/08/2023.
4	No. of days of violation (N)	582 Days
5	A factor in Rs. for EC (R)	250 (As suggested in the report of CPCB)
6	Factor for scale of operation (S)	0.5
7	Location factor (LF)	1.25 (As the population is less than 1 million)

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 50 \times 582 \times 250 \times 0.5 \times 1.25$$

EC = 45,46,875/- (Rs. Forty Five lacs, Forty six Thousands Eight hundred Seventy Five only).

